

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE CHENNAI**(Under Section 18(1) read with Section 14,15 of
National Green Tribunal Act,2010)**Original Application No. 115 of 2024****WITH****Original Application No. 148 of 2024**

Mr. Rakesh Kumar,
Resident of M-105, Floor Tenth, Door 5,
SBIOA Unity Enclave,
Mambakkam, Chennai 600127

...Applicant

Vs.

1. State Of Tamil Nadu,
through its chief secretary,
Chennai and others
2. The Chairman,
Tamil Nadu Pollution Control Board,
Chennai and ors.

...Respondents

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Dated at Chennai on this 19 day of March ,2026

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE CHENNAI**

(Under Section 18(1) read with Section 14,15 of
National Green Tribunal Act,2010)

Original Application No. 115 of 2024

WITH

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Mr. Rakesh Kumar,
Resident of M-105, Floor Tenth, Door 5,
SBIOA Unity Enclave,
Mambakkam, Chennai 600127

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Vs.

3. State Of Tamil Nadu,
through its chief secretary,
Chennai and others
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...Respondents

**REJOINDER TO THE ADDITIONAL REPORT FILED BY RESPONDENT
No.3 (TNPCB)**

I. Preliminary Submission

1. The Applicant respectfully submits this Rejoinder in response to the Additional Report filed by Respondent No.3 – Tamil Nadu Pollution Control Board (TNPCB).
2. At the outset, it is respectfully submitted that the Additional Report does not establish compliance with environmental laws or statutory approvals. On the contrary, the report itself records continuing violations, prolonged non-compliance, and merely prescribes future-tense directions.
3. The report therefore confirms the existence of environmental violations rather than disproving the Applicant's grievances.

4. This rejoinder is confined to facts and admissions appearing from the records of TNPCB and other statutory authorities.

II. Para-wise Rejoinder

Rejoinder to Paras 1–3 (Background and Complaints)

5. TNPCB admits that untreated sewage from the residential complex had been discharged into agricultural lands, temple land, stormwater drains, and nearby water bodies, resulting in environmental nuisance and groundwater contamination.
6. It is further admitted that the location of the Sewage Treatment Plant (STP) in the basement has caused odour issues and operational difficulties.
7. These admissions conclusively validate the Applicant's original grievance and demonstrate that the complaints placed before this Hon'ble Tribunal were based on real and continuing environmental impacts.

Rejoinder to Para 4 (Joint Committee Inspection)

8. TNPCB confirms that this Hon'ble Tribunal constituted a Joint Committee inspection on 29.01.2025.
9. The Additional Report further records that TNPCB was designated as the Nodal Agency for the Joint Committee.
10. As the designated nodal agency, TNPCB is required to coordinate inspection, verify compliance, and place the complete factual record before this Hon'ble Tribunal.
11. However, the Additional Report does not place the complete regulatory record, inspection data, monitoring reports, or condition-wise verification before this Hon'ble Tribunal.
12. The report therefore falls short of the responsibilities expected from a nodal regulatory authority appointed by this Hon'ble Tribunal.

Rejoinder to Paras 5–7 (Directions and Hearings)

13. The report records that several directions were issued and personal hearings were conducted.
14. However, TNPCB simultaneously admits that as of the inspection dated 31.07.2025 the project had not complied with earlier directions issued by the Board.

15. This establishes persistent and continuing violations even during the pendency of proceedings before this Hon'ble Tribunal.

16. Such repeated non-compliance attracts the settled environmental law principle of continuing environmental offence.

Rejoinder to Paras 6–8 (Environmental Compensation)

17. The report records the imposition of Interim Environmental Compensation of ₹71,70,000.

18. The imposition of such compensation itself constitutes an admission of serious environmental damage and regulatory violations.

19. However, the directions recorded thereafter are framed in future tense such as:

- “shall provide”
- “shall ensure”
- “shall apply”
- “shall develop”

20. “These expressions clearly indicate that compliance had not been achieved at the time of filing the report and that the report relies on prospective directions rather than verified regulatory compliance.”

Rejoinder to Paras 6(f), 6(g), and 8(C)–(E) (Sewage Disposal)

21. TNPCB states that treated sewage shall be transported through GPS-fitted authorised tankers to CMWSSB Perungudi STP or Thiruporur STP.

22. However, the Additional Report does not annex any documentary proof including:

- GPS tanker logs
- trip sheets
- disposal acknowledgements
- weighbridge records
- confirmation from receiving STPs

23. In the absence of documentary verification, the statements contained in the Additional Report remain unverified assertions.

24. RTI replies obtained from CMWSSB (**Annexure-2**) confirm that no treated sewage from the project has been received at the Perungudi facility.

25. This directly contradicts the claim of compliant sewage disposal.

Rejoinder to Paras 11–13 (Responsibility for Operation)

26. TNPCB records that while Environmental Clearance was issued by SEIAA-Tamil Nadu, operation and maintenance of the STP lies with the SBIOA Unity Enclave Owners Welfare Association.

27. This admission establishes that the Association and its office bearers are responsible for environmental compliance and operation of the STP.

III. Suppression of Environmental Clearance (EC) Conditions

28. The Additional Report does not reproduce or analyse the mandatory Environmental Clearance conditions governing the project.

29. The Environmental Clearance issued by SEIAA-Tamil Nadu contains binding conditions relating to:

- STP design and configuration
- sewage reuse and disposal mechanisms
- groundwater protection safeguards
- prohibition of discharge into open lands
- monitoring and reporting obligations

30. However, the Additional Report does not conduct condition-wise compliance verification of these statutory requirements.

31. The absence of such verification prevents meaningful scrutiny of environmental compliance.

IV. Omission of Consent to Establish (CTE) Conditions

32. The report is completely silent regarding the Consent to Establish issued by TNPCB.

33. CTE conditions govern crucial regulatory aspects including:

- location of pollution control infrastructure
- approved STP capacity
- technology specifications
- pre-conditions prior to construction

34. The Additional Report neither reproduces the CTE conditions nor verifies compliance with them.

V. Operation Without Consent to Operate and STP Design Approval Not Obtained

35. The Additional Report does not clearly disclose the status of Consent to Operate.

36. The Applicant has also placed on record material indicating that

36.1 The project has not obtained STP design approval from any Academic or Research Institution as required under the consent framework (**Annexure-8**). The approved DTCP layout and engineering plan clearly indicate the sanctioned STP configuration (**Annexure-9** and **Annexure-10**), whereas a different STP plan appears to have been submitted before the Pollution Control Board (**Annexure-11**).

36.2 These records raise serious concerns regarding whether the installed STP conforms to the approved planning and regulatory framework. **The Additional Report does not examine or verify these statutory violations.**

36.3 The Hon'ble High Court has already recorded that instead of four STPs only one STP exists for 2400 apartments. However the Additional Report filed before this Hon'ble Tribunal does not examine this structural deviation.

37. Records obtained from TNPCB indicate that (**Annexure-3**):

- CTO application was submitted on 08.01.2026
- the application was returned on 09.01.2026 due to deficiencies

38. The application has not been resubmitted thereafter.

39. The project therefore continued to operate without a valid Consent to Operate.

VI. Deficiencies Recorded in CTO Scrutiny

40. TNPCB scrutiny records (**Annexure-4**) show the application status as Incomplete – Application Returned.

41. Deficiencies recorded include:

- mismatch with CTE and EC conditions
- absence of project completion certificate
- absence of auditor certificate
- absence of STP design approval
- incomplete sewage disposal details

42. These deficiencies demonstrate that the project had not satisfied essential regulatory requirements for grant of Consent to Operate.

VII. Structural Deviations from Approved Project Configuration

43. Structural deviation from the sanctioned project configuration directly impacts sewage treatment capacity and environmental compliance. The DTCP approved plan mandates four Sewage Treatment Plants.

44. However only one STP has been constructed, as also recorded by the Hon'ble High Court of Madras in Contempt Petition No.143 of 2024 dated 01.08.2024, wherein the Hon'ble Court observed that "*instead of four STPs there is only one STP available for 2400 apartments*" and held that these are "*very serious violations which cannot be condoned*" (Annexure-12).

45. The Additional Report does not address this structural deviation.

46. Such deviation raises serious concerns regarding compliance with planning approvals.

46A. The Respondent may contend that the existing STP has sufficient treatment capacity for the present sewage generation. However, environmental compliance cannot be assessed merely on the basis of theoretical treatment capacity. The approved planning permission and project configuration specifically contemplated installation of multiple STPs, and deviation from the sanctioned infrastructure itself constitutes a **Major regulatory violation**. Such deviation cannot be justified solely by claiming higher installed capacity in a single STP. Environmental compliance must be evaluated with reference to the sanctioned project configuration and statutory approvals, and not merely on the basis of post-hoc assertions regarding treatment capacity.

VIII. Inconsistencies in Inspection Records

47. Earlier inspection records contain inconsistencies regarding DG set capacities.

48. Some records refer to DG sets of 750 KVA while others refer to 500 KVA.

49. These inconsistencies highlight the necessity for proper verification.

IX. Earlier Inspection Findings

50. The first TNPCB inspection (Annexure-5) was conducted on 21.09.2023.

51. The inspection report records installation of DG sets of 1000 KVA – 2 Nos.

52. The report also records discharge of excess treated sewage into nearby open land belonging to the developer.

53. Subsequent complaints raised by the Applicant regarding discrepancies in the inspection report have not been independently verified.

54. The Applicant had earlier submitted a complaint dated 02.01.2024 pointing out that certain factual aspects were deliberately ignored by the inspecting officials during the inspection conducted on 21.09.2023.

54.1 The District Environmental Engineer, TNPCB, Maraimalai Nagar, in communication dated 24.04.2024 (**Annexure-6**) acknowledged that the complaint related to facts allegedly ignored by the inspecting Assistant Engineer during the said inspection.

54.2 However, the communication merely states that the **District Environmental Engineer does not have the power to initiate disciplinary action** and does not record any verification of the factual issues raised in the complaint.

X. Non-Disclosure of JCEE Compliance Status Report

55. A Compliance Status Report prepared by the Joint Chief Environmental Engineer (JCEE), Chengalpattu Zone (**Annexure-7**) has not been placed before this Hon'ble Tribunal.

56. The report records important regulatory information including CTO status and sewage disposal observations.

57. Non-production of this report prevents full appreciation of the regulatory position.

XI. Continuing Environmental Violations

58. Environmental violations of this nature constitute continuing environmental wrongs as recognised in the judgment of *M.C. Mehta v. Union of India*.

59. Post-facto directions cannot cure violations of statutory environmental conditions.

XII. Key Omissions in the Additional Report

60. The Additional Report fails to confirm whether:

- the STP has been relocated above ground level
- EC conditions have been complied with
- groundwater contamination has ceased
- sewage disposal has been independently verified

XIII. Conclusion

61. The Additional Report:

- confirms untreated sewage discharge
- admits prolonged non-compliance
- relies on future-tense directions
- omits EC and CTE compliance verification
- fails to establish verified environmental compliance

62. The Additional Report therefore confirms the existence of environmental violations and fails to demonstrate verified compliance.

In view of the above, it is respectfully submitted that the Additional Report filed by Respondent No.3 does not establish compliance and the same is liable to be rejected, and this Hon'ble Tribunal may be pleased to allow the Original Application as prayed for.

Filed by



D. Rakesh Kumar

Applicant – Party-in-Person

Place: Chennai

Date: 19-March- 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI

Original Application No.115 of 2024
[Earlier O.A.No.777 of 2023 (LP) (PB)]

Rakesh Kumar.D

...Applicant

With

The Chairman, TNPCB, Chennai and Ors.

...Respondents

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**Original Application No. 115 of 2024
[Earlier O.A. No. 777 of 2023 (LP) (PB)]**

Rakesh Kumar. D

...Applicant

Vs

State of Tamil Nadu,
Through its Chief Secretary,
Chennai and others.

....Respondents.

**ADDITIONAL REPORT FILED ON BEHALF OF THE THIRD
RESPONDENT- TAMIL NADU POLLUTION CONTROL BOARD.**

I, S. Indiragandhi, D/o.A.Sounderarajan, aged about 58 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

2. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032 and I am authorized to file this report on behalf of the third respondents, (TNPCB) and as such I am well acquainted with the facts of the case from the available office records.
3. It is respectfully submitted that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, registered as a Suo Motu vide O.A No.777 of 2023, (LP), (PB) on 9.2.2024 based on the letter petition sent by the applicant. The applicant has alleged that the extensive overflow of sewage stagnated in the 4.5 acres and temple land. Due to this residents and the surrounding environment face the detrimental effects of polluted water. The increasing amount of contaminated diseases is a growing concern. The untreated sewage generated from the

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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residential flats is pumped and discharged into the nearby Agriculture lands, temple land & sport which leads to stagnation on nearby roads, water bodies, etc. thereby polluting '1-1e soil/groundwater/surface water and also creating a nuisance to the local residents, to shift the STP from the basement and also creating the mentioned STP plant as per approval and budget given for STP and other grievances.

4. It is respectfully submitted that on 09.02.2024, the Hon'ble National Tribunal, (PB) had constituted a Joint Committee comprising of representatives of the Municipal Corporation, Chennai, Tamil Nadu Pollution Control Board (TNPCB) and Collector, Chennai with the following directions:

"5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we also constitute a Joint Committee comprising of representatives of the Municipal Corporation, Chennai, Tamil Nadu Pollution Control Board (TNPCB) and Collector, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The TNPCB will be the nodal agency for coordination and compliance".

and transferred the OA to NGT, Southern Zone, Chennai for further proceedings.

5. It is respectfully submitted that on 29.1.2025, the report filed on behalf of the Third respondent before the Hon'ble National Green Tribunal, SZ may be taken as part and parcel of this additional report.

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TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

6. It is respectfully that the Hon'ble National Green Tribunal (SZ), Chennai in the order dated 20.08.2025 has directed the TNPC Board as follows:

“ 2. The learned counsel appearing for the Tamil Nadu Pollution Control Board has submitted that they have issued a notice to the promoter/5th Respondent viz., SBIOA (Chennai Circle), levying an environmental compensation of Rs. 71,70,000/-. On the very same date, notices have also been issued to both the promoter (Respondent No.5) and the Welfare Association (Respondent No.6) for not obtaining the Consent to Operate.

3. It is stated by the learned counsel for the promoter (Respondent No.5) that the personal enquiry was conducted by the TNPCB, where they have attended and the final order is yet to be passed by the TNPCB.

4. Let a detailed independent report be filed by Respondents No.5 and 6 and the TNPCB in this regard and also state as to whether the promoter or the association has to maintain the STP, as per the EC issued by the SEIAA – Tamil Nadu or as per the rules in the Tamil Nadu Real Estate Regulatory Authority Act.”

7. It is respectfully submitted that, in due compliance of the Hon'ble NGT Order dated 20.08.2025 in O.A No. 148 of 2024 (SZ) & 115 of 2024 (SZ), the Board has conducted a personal hearing on 09.01.2025 with the developer/project Proponent. During the personal hearing, the following decisions were taken:

- a. The Interim Environmental Compensation of Rs. 71,70,000/- (Seventy One Lakhs Seventy Thousand Only) shall be remitted to TNPCB at the earliest.
- b. Safety audit of STP shall be carried out in the unit's premises and report to be submitted. Proper safety arrangements including

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handrails shall be provided to STP components to prevent accidents.

- c. Action shall be taken to install the Online Continuous Effluent Monitoring System (OCEMS) in the outlet of STP & make connectivity with WQW of TNPCB within 3 months for continuous monitoring of treated waste water parameters such as pH, TSS, BOD, flow and ensure online connectivity with WQW of TNPCB for transmission of effluent data without any interruption.
- d. Qualified persons should be appointed for monitoring the operation of STP.
- e. Effective sludge dewatering system shall be provided as the existing system was found to be ineffective.
- f. Project Proponent shall ensure that the treated sewage is disposed as per the condition of the consent order by utilizing the treated sewage for gardening by providing adequate land, necessary arrangements for toilet flushing and the remaining excess treated sewage of 683 KLD shall be disposed after making necessary agreement with Authorized tanker lorries with vehicle location tracking device / GPS fitted and disposed into the nearby CMWSSB Perungudi STP with necessary permission.
- g. To provide H₂S, CH₄ sensor in the STP area.
- h. Permanent piping arrangements should be provided and the flexible hoses in the STP area to be removed.
- i. Display board with flow diagram of STP to be provided in the STP Area and all the components of the STP to be provided with name board.
- j. Project Proponent shall provide necessary warning sign boards with security personnel in the STP area so as to avoid any

unauthorized entry/untoward event.

- k. After carrying out all the points mentioned above, the developer shall immediately apply and obtain Consent to operate of the Board.

8. It is respectfully submitted that the said unit was inspected by TNPCB officials on 31.07.2025 and during inspection, it was observed that the unit has not complied with the instructions issued during the personal hearing and has not complied with the conditions stipulated in the Directions issued. Hence a recommendation was made to the Respondent Board to conduct another one personal hearing with the developer/project proponent, M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, along with representatives from the SBIOA Unity Enclave Welfare Association for further necessary action.

9. It is respectfully submitted that subsequently, the Respondent Board has instructed the Joint Chief Environmental Engineer(M), Chengalpattu Zone, to conduct personal hearing with the developer/project proponent, M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, along with representatives from the SBIOA Unity Enclave Welfare Association. Hence, a personal hearing was conducted by the Joint Chief Environmental Engineer (M) , Chengalpattu zone on 27.10.2025.

10. It is respectfully submitted that based on the personal hearing conducted on 27.10.2025 by the Joint Chief Environmental Engineer(M), Chengalpattu Zone , accordingly recommendation was made to the Respondent Board vide Lr.No. TNPCB/JCEE(M)/CPT/SBIOA/2025 , Dated: 17.11.2025 to issue the following directions:

- A. The unit shall operate and maintain the STP effectively and continuously so as to achieve the standards prescribed by the Board.

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- B. The unit shall develop green belt in the entire adjacent nearby own land and shall utilize the treated sewage on land for gardening adopting the hydraulic loading rate of 35 KL/hect/day.
- C. The unit shall utilize the treated sewage for toilet flushing and dispose the remaining excess treated sewage only to authorized CMWSSB STP at Perungudi through GPS fitted authorized tanker lorries.
- D. The unit shall maintain proper logbook with all relevant details covering quality and quantity parameters so as to demonstrate the continuous and efficient operation of STP.
- E. The unit shall maintain logbook to substantiate the quantity of treated sewage utilized for gardening, toilet flushing and excess treated sewage to authorized CMWSSB STP at Perungudi or to Thirupporur STP (after obtaining necessary permission from the competent authority) considering the shortest road distance.
- F. The unit shall repair the UV provided in the STP within a month's time and ensure that all the components of the STP are in operation at all point of time.
- G. The unit shall calibrate periodically and maintain the EMFM's provided.
- H. The unit shall install OCEMS at the STP outlet for the monitoring of pH, TSS, BOD and shall connected the same and the flow to WQW, TNPCB within 3 months' time.
- I. The unit shall collect the treated sewage samples every month, analyze through TNPCB laboratories and submit to the Board periodically.
- J. The unit may also to identify suitable land nearby for the scientific disposal of excess treated sewage through DFO, Chengalpattu and BDO, Thirupporur as committed or through highways department (for

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road side tree plantation) within 3 months' time and shall dispose the same only after the concurrence of TNPCB.

- K. The unit shall operate the filter press provided at all times for effective dewatering of the sludge generated.
- L. The unit shall implement effective solid waste management within the unit's premises by establishing organic waste processing facility as committed in the unit's premises within three months' time.
- M. The unit shall apply and obtain Consent to Operate within a month's time.

11. It is respectfully submitted that based on the above recommendations, the TNPC Board has requested JCEE(M), Chengalpattu and the DEE, Maraimalai Nagar to conduct a personal hearing along with the applicant & 2 other complainants and furnish the revised specific recommendations along with the present status of the EC levied on M/s.SBIOA Unity Enclave vide Memo dated 02.12.2025.

12. It is respectfully submitted that the Environmental clearance (EC) was issued vide letter No. SEIAA-TN/F-1687/EC/8(b)/337/2013 dated 25.7.2014 to the developer of M/s. State Bank of India Officers Association. In the EC, one of the conditions stipulated that during the operation phase,

“The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 10 years as committed. Within ten year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC)

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order issued by the SEIAA-TN or the proponent himself shall maintain all the above facility for the entire period.”

13. It is respectfully submitted that presently, the M/s. SBIOA Unity Enclave Welfare Association is taking care for the operation and maintenance of Sewage Treatment Plant and common facilities.

Therefore, it is prayed that this Hon'ble National Green Tribunal (SZ) may be pleased to pass such order or further orders or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

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TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

VERIFICATION

I, S. Indiragandhi, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above additional report are true to the best of my knowledge through records.

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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Rakesh Kumar.D

.... Applicant

With

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Additional Report filed on behalf of the Third
Respondent – Tamil Nadu Pollution Control
Board.

Thiru.S.Sai Sathya Jith,
Advocate for Respondent: TNPCB

Date: 27.01.2026

Date of hearing on:28.01.2026



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD



EXECUTIVE ENGINEER (STP-SOUTH) / PIO

Lr.No.CMWSSB / EE(STP/S) /Perungudi STP (O&M) / RTI / 2025-26

dt 13.06.2025

To

D. Rakesh Kumar
Flat No. M105 Block M
SBIOA Unity Enclave,
Mambakkam,
Chennai-600127.

Sir,

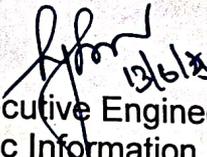
Sub: CMWSSB – EE(STP/S) – Perungudi STP – Information regarding the number of trips/loads of sewage water disposed to Perungudi STP under the RTI Act, 2005 – Reg

Ref: 1.RTI Application dated 28.04.2025

With reference to the RTI application cited above the reply pertain to CMWSSB, are furnished below:

S.No.	Information sought	Reply furnished
1.	Kindly provide the details regarding the Number of trips or loads of sewage water disposed of daily through tanker lorries from SBIOA Unity Enclave, Mambakkam to Perungudi STP of CMWSSB for the period from 19 th August 2024 to 19 th August 2024 and 1 st May 2025.	No lorries were decanted from SBIOA Unity Enclave, Mambakkam to Perungudi STP of CMWSSB from 19.8.2024 to 01.05.2025.
2	Please provide date-wise details of the trips or loads of sewage water disposed of daily by the following tanker lorries from SBIOA Unity Enclave, Mambakkam to Perungudi STP between 19 th August 2024 and 1 st May 2025: TN47D6129 TN30BF4307 TN22BT8679 TN22AE5411 Kindly provide a list of tanker lorries authorized and registered with Perungudi STP of CMWSSB for the financial year 2024-25 for the disposal of sewage water.	The mentioned lorries, TN47-D-6129, and TN30-BF-4307 have not obtained license from CMWSSB/Tambaram Municipality. Hence, these lorries are not allowed to decant at Perungudi STP. The lorry with registration number TN22-BT-8679 and TN 22 AE 5411 has obtained a license from Tambaram Municipality. However, it has not been decanting sewage from 19.08.2024 to 01.05.2025 at Perungudi STP.

3	Please provide the registration numbers of the approved/authorized tanker lorries registered with Perungudi STP of CMWSSB, along with the license / authorization details issued to these tanker lorries for the financial year 2024-25.	List Annexed.
4	Kindly provide the details of the approval and authorization (including approval/authorization letter/order number and date) granted by CMWSSB to the following tanker lorries for the disposal of sewage water to Perungudi STP during the financial year 2024-25: TN47D6129 TN30BF4307 TN22BT8679 TN22AE5411	The mentioned lorries TN47-D-6129 and TN30-BF-4307 and have not obtained license from CMWSSB. The lorry with registration number TN22-BT-8679 and TN 22 AE 5411 has obtained a license from Tambaram Municipality. Hence the license/authorization details provided to these tanker lorries are available with the issuing authority i.e Tambaram Municipality.


 Executive Engineer /
 Public Information Officer

Copy to: 1. GRFO/RTI
2. EE/Coordination

EXECUTIVE ENGINEER (STP-SOUTH) / PIO

Lr.No.CMWSSB / EE(STP/S) /Perungudi STP (O&M) / RTI / 2025-26dt 27.10.2025

To

D.Rakesh Kumar,
Flat No. M105, Block-M,
SBIOA Unity Enclave,
Mambakkam,
Chennai-600127.

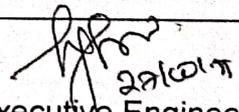
Sir,

Sub: CMWSSB – EE(STP/S) – Perungudi STP – Information regarding the number of trips/loads of sewage water disposed to Perungudi STP under the RTI Act, 2005 – Reg

Ref: 1.RTI Application dated 20.08.2025

With reference to the RTI application cited above the reply pertain to CMWSSB, are furnished below:

S.No.	Information sought	Reply furnished
1.	Kindly Provide the details regarding the number of trips or loads of sewage water disposed of daily through tanker lorries from SBIOA Unity Enclave, Mambakkam to Perungudi STP of CMWSSB from 1 st May 2025 to 20 th August 2025. Please furnish me the details of trips or loads of sewage water disposed daily (please furnish date-wise details) by the following tanker lorries from SBIOA Unity Enclave, Mambakkam to Perungudi STP between 1 st May 2025 to 20 th August 2025	No lorries were decanted from SBIOA Unity Enclave, Mambakkam to Perungudi STP of CMWSSB from 1 st May 2025 to 20 th August 2025.


Executive Engineer /
Public Information Officer

Copy to: 1. GRFO/RTI



TAMIL NADU POLLUTION CONTROL BOARD

From
Er. G. Kesavamoorthy, M.Tech.,
Public Information Office/
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

To
Thiru. D.Rakeshkumar,
Flat No.M105 Block- M,
SBIOA Unity Enclave,
Mambakkam
Chennai - 600127.

Letter No. DEE/TNPCB/MMN/F.10168/RTI/2026 Dt.26.02.2026

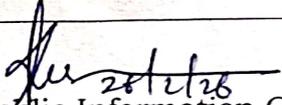
Sir,

Sub: O/o. DEE - TNPCB - MMN - Information Under the RTI Act, 2005
-Reg.

Ref: Your RTI dated:28.01.2026 received in this office on 30.01.2026.

With reference to the above, the details as sought by the petitioner under the RTI Act, 2005 is furnished as below.

Sl. No.	Information furnished
1	The Consent to Operate (CTO) application was submitted by the project proponent on 08.01.2026.
2	The Consent to Operate (CTO) application was returned on 09.01.2026
4	Copies of remarks/comments/deficiencies pointed out by TNPCB போன்ற ஆவணங்கள் தனி நபர் மற்றும் மூன்றாம் நபர் குறித்த தகவல்களை கொண்டுள்ளதால் வழக்கு எண் SA 4064(M.P.15296)SCIC/2015-இல் 30.03.2016 நாளிட்ட தமிழ்நாடு தகவல் ஆணையத்தின் ஆணை படி வழங்கவேண்டியதில்லை என இதன் மூலம் தெரிவித்துக்கொள்ளப்படுகிறது.
3,5,6 & 7	No information available in this office records.
8	The Consent to Operate (CTO) application was returned.


 Public Information Officer/
 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 Maraimalainagar.


 26/2/26



TAMIL NADU POLLUTION CONTROL BOARD

From
Er. G. Kesavamoorthy, M.Tech.,
Public Information Office/
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

To
Thiru. D.Rakeshkumar,
Flat No.M105 Block- M,
SBIOA Unity Enclave,
Mambakkam
Chennai - 600127.

Letter No. DEE/TNPCB/MMN/F.10168/RTI/2026 Dt.26.02.2026

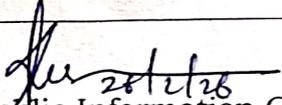
Sir,

Sub: O/o. DEE - TNPCB - MMN - Information Under the RTI Act, 2005
-Reg.

Ref: Your RTI dated:28.01.2026 received in this office on 30.01.2026.

With reference to the above, the details as sought by the petitioner under the RTI Act, 2005 is furnished as below.

Sl. No.	Information furnished
1	The Consent to Operate (CTO) application was submitted by the project proponent on 08.01.2026.
2	The Consent to Operate (CTO) application was returned on 09.01.2026
4	Copies of remarks/comments/deficiencies pointed out by TNPCB போன்ற ஆவணங்கள் தனி நபர் மற்றும் மூன்றாம் நபர் குறித்த தகவல்களை கொண்டுள்ளதால் வழக்கு எண் SA 4064(M.P.15296)SCIC/2015-இல் 30.03.2016 நாளிட்ட தமிழ்நாடு தகவல் ஆணையத்தின் ஆணை படி வழங்கவேண்டியதில்லை என இதன் மூலம் தெரிவித்துக்கொள்ளப்படுகிறது.
3,5,6 & 7	No information available in this office records.
8	The Consent to Operate (CTO) application was returned.


 Public Information Officer/
 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 Maraimalainagar.


 26/2/26



TAMIL NADU POLLUTION CONTROL BOARD

From

To

Er. G. Udhayakumar, M.E., M.Tech.,
Public Information Officer,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

Thiru. D.Rakeshkumar,
Flat No.M105 Block- M,
SBIOA Unity Enclave,
Mambakkam
Chennai - 600127.

Letter No. DEE/TNPCB/MMN/F/RTI/2024 Dt.12.12.2024

Sir,

Sub: O/o. DEE - TNPCB - MMN - Information Under the RTI Act, 2005
furnished -Reg.

- Ref:
1. Your RTI Application dated:04.11.2024.
 2. This office Letter No. DEE/TNPCB/MMN/F /RTI/F.005194/2024
Dt:28.11.2024.
 3. CR.No.550 Dated:12.12.2024.

The petitioner was requested to remit Rs. 26/- (pages 13 x Rs. 2 per page) as photo copying charges towards obtaining the copy of the STP design submitted by the State Bank of India Officer's Association and direction issued by TNPCB to the M/s.State Bank of India Officer Association Chennai circle - Unity Enclave, Mambakkam Village, Thiruporur Taluk, Chengalpattu District.

In this regard, the copy of the STP design submitted by the State Bank of India Officer's Association and direction issued by TNPCB to the M/s.State Bank of India Officer Association Chennai circle - Unity Enclave is enclosed

Public Information Officer,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalainagar.

026
12/12

Activity: Forward
Description Returned.
Scrutiny Status: In-Complete

Scrutiny Description

Sir, Application filed by the unit may be returned and requested to furnish the following details 1. The unit requested to correct the Raw-Material & Product Details as per the CTE & EC obtained. 2. The unit requested to furnish Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered for land, Building & other Assets along with UDIN number. 3. The unit requested to furnish the proof for the date of commissioning (EB connection or VAT registration or GST registration date or Building plan approval date) of the unit as per the B.P. No 15 dated 07.05.2021 and remit the consent fee from the date of commissioning as per the latest GFA. 4. The unit requested to furnish the project completion certificate obtained from the competent authority. 5. The unit shall furnish STP design approved by Academic / Research Institution before establishment of STP. 6. The unit requested to enter the Manufacturing Process. 7. The unit requested to correct the 10. [a] Water Source Details & [b] Water Consumption Details. 8. The unit requested to enter the Sewage Disposal Details. 9. The unit requested to enter the Details of Point source emission with stacks & Details of Fugitive or Noise emission. 10. The unit requested to enter the consent fee remittance details in the application. 11. The unit requested to upload the compliance of various directions issued. 12. In principle approval for water supply and disposal of excess sewage for avenue plantation from the competent authority.

Activity: Application Returned

Note By: Udhayakumar G (UDHAYAKUMAR DEE MMN)

Date Time: 23-10-2024 17:3





TAMIL NADU POLLUTION CONTROL BOARD



BY RPAD

From:

Dr. S. Rajan, M.E., Ph.D.,
Appellate Authority /
Additional Chief Environmental Engineer – I
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To:

✓
Thiru. D. Rakeshkumar,
Flat No – M 105 Block –M,
SBIOA Unity Enclave,
Mambakkam,
Chennai – 600 127

Letter No: TNPCB/RTIA/026018/A- 130/2023, dt. 14.12.2023

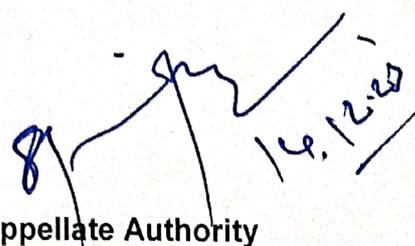
Sub: TNPCB – RTI Act 2005 – Seeking Information under
RTI Act – Information Furnished – Reg.

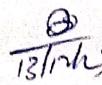
Ref: Thiru. D. Rakeshkumar, Chennai – 600 127, Appeal
Petition Dated: 16.11.2023 received on 20.11.2023

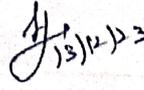
With reference to your Appeal Petition cited above, you have sought certain information under RTI Act 2005. In this connection, I am to inform that the information is annexed to this letter.

Encl: As above.

[6 Pages]


Appellate Authority


13/12/23


13/12/23

14.12.23
3/3





TAMIL NADU POLLUTION CONTROL BOARD

From

Er. K. Udayakumar, B.E., M.Tech.,
Public Information Officer,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

To

The Appellate Authority (RTI),
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy,
Chennai -600 032.

Letter No. DEE/TNPCB/MMN/F- 2596/RTIA/2023 Dt. 11.12.2023

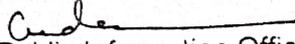
Sir,

Sub: O/o. DEE - TNPCB – MIMIN – Information for the RTIA Appeal petition --
Submitted – Regarding.

Ref: 1. RTI Petition of Thiru. D. Rakeshkumar, Mambakkam dated: 10.10.2023
received in this office on 12.10.2023
2. T.O Letter No. DEE/TNPCB/MMN/F- 2596/RTIA/2023 Dt. 08.11.2023
3. Board's Memo No. TNPCB/RTIA/026018/A.No. 130/2023, Dated
30.11.2023 received in this office on 01.12.2023
4. Lr. No. DEE/TNPCB/MMN/F.1277/RL/2023-1 dated: 03/11/2023
5. Lr. No. DEE/TNPCB/MMN/F.1277/RL/2023 dated: 03/11/2023

With reference to the Board's memo cited, I submit to inform that the unit M/s. SBIOA
Unity Enclave., located at SF No. 17/2, 17/3 etc., Mambakkam village, Tiruporur Taluk,
Chengalpattu District – 600 127 was inspected by the Assistant Engineer, Tamil Nadu
Pollution Control Board, Maraimalai Nagar on 21.09.2023 and the copy of the letter
submitted to the Board vide reference 4th cited and letter addressed to the unit M/s. SBIOA
Unity Enclave., located at SF No. 17/2, 17/3 etc., Mambakkam village, Tiruporur Taluk,
Chengalpattu District – 600 127 vide reference 5th cited is enclosed.

This is submitted for kind information and necessary action please.


Public Information Officer,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Nagar

Encl: Annexure





TAMIL NADU POLLUTION CONTROL BOARD

From
Er. K. Udayakumar, B.E., M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District - 603 209.

To
The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy,
Chennai - 600 032.

Lr.No.DEE/TNPCB/MMN/F.1277/RL/2023-1 dated: 03/11/2023

Sir,

Sub: TNPCB - Industries - Repeated complaint received regarding operation of the Sewage Treatment plant & DG sets installed at M/s. SBIOA Unity Enclave located at Mambakkam, Tiruporur Taluk, Chengalpattu District-600127- Instruction issued to the unit-Report submitted- Regarding.

- Ref: 1. Complaint received through email dated 22/09/2023
2. DTCP, Chengalpattu District letter dated 22/05/2023
3. Inspection of the unit by the Assistant Engineer, TNPCB on 21/09/2023
4. Board Memo No.TNPCB/T2/F.018533/RTIA/2023 dated 07/09/2023
5. Lr.No.DEE/TNPCB/MMN/F.1277/RL/2023 dated: 03/11/2023

Based on the repeated complaint received against the operation of the Sewage Treatment Plant & Non installation of the approved DG sets at SBIOA Unity Enclave, Board has requested to inspect the unit and verify the complaint and furnish the remarks and recommendations on the petitioners complaint.

In this connection, the unit was inspected on 21/09/2023 and the details of the unit is submitted as follows;

1. The unit of M/s. SBIOA Unity Enclave., located at S F No 17/2,17/3., etc.. Mambakkam village, Tiruporur Taluk, Chengalpattu District 600127 has obtained Environmental clearance from SEIAA for the construction of Residential Complex comprising of Block A-F (Combined Basement + Stilt +15 floors), Block G-K (Combined 2 Basements + Stilt+15 floors), Block L-M (Basements + Stilt+15 floors), Block N-Q (2 Basements + Stilt+15 floors), Block R-U (Basement + Stilt+15 floors), Commercial Block (Basement + GF + 6 floors + Mezzanine floor), Club House (Basement + GF + 4 floors) having 2100 dwelling units with total Built up area of 3,16,187.66 Sq.m. The unit has also obtained planning permission from DTCP vide letter No.12333/131, dt.20.12.2013 & Building Plan approval from the President, Mambakkam Panchayat vide letter No.13, dt.03.03.2014.
2. The unit was issued with Consent to Establish vide Proc No.T10/TNPCB/F-34341/MMN/OL/W/A/2015 dated 17/04/2015 valid for two years for the construction of Residential Complex with 2100 units with total built up area of 316187.66 sq.m and to discharge the sewage of 1281 KLD (523 KLD for Toilet flushing, 75 KLD for gardening green belt development and 683 KLD through CMWSSB out let and to provide DG set of 750 KVA -3 Nos and 500 KVA-2 Nos.



Subject to one of the conditions that the unit shall provide above ground level STP(1x1350 KLD) capacity with UV Disinfection system having 15 watts UV lamp/Cu.m of treated water filter press of sufficient capacity to handle the STP sludge and shall ensure that the treated sewage shall satisfy the standards prescribed by the Board.

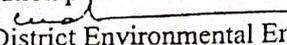
3. A complaint has been received against the operation of the Sewage Treatment Plant & non installation of the approved DG sets at SBIOA Unity Enclave vide reference 1st cited and non compliance of the planning permission issued by the DTCP.
4. The unit has installed the STP of capacity 1350 KLD- 1No and during inspection it is in operation.
5. It was informed that the Solid waste generated from the unit is disposed through local body.
6. The unit has installed the DG set of 1000 KVA-2 Nos provided with acoustic enclosures attached with stack.
7. Treated sewage is being utilized for the gardening, flushing and the excess is discharged in to the nearby open land belongs to the Developer.

In this regard, the SBIOA Unity Enclave Owners' Welfare Association/Promoter SBIOA Unity Enclave Mambakkam has been instructed to furnish the followings details vide reference 5th cited;

- a) The unit shall furnish six months compliance report for the conditions of the Environmental Clearance issued.
- b) The unit shall furnish the adequacy report prepared and approved by the accredited educational institution for the capacity of the Sewage Treatment plant provided .
- c) The unit shall provide the compliance of the planning permission obtained from the DTCP.
- d) The unit shall submit the EMFM recordings of the sewage inlet and outlet for the last one month.
- e) The unit shall furnish the details of the operation of the Organic waste converter provided for the disposal of Bio degradable waste generated.
- f) The unit shall submit the copy of the Building plan approval and approval for the source of water supply and details of the disposal of excess treated sewage.
- g) The unit shall enclose the details of the area allotted for the OSR and area provided for the green belt for the disposal of consented treated sewage .
- h) The Project proponent/Welfare Association shall apply for the consent of the Board under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as amended as per the B P No 65 dated 27/11/2019.

Further, during inspection of the unit, the sewage sample (Treated/Untreated) were collected and the Report of analysis shows that the parameters are within the standards prescribed. Copy enclosed.

This is submitted for kind perusal and information please.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Mangalalai Nagar





TAMIL NADU POLLUTION CONTROL BOARD

From
Er. K. Udayakumar, B.E., M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District – 603 209.

To
1. The State Bank of India Officer's Association
Represented by its General Secretary,
Promoter SBIOA Unity Enclave Mambakkam,
(Chengalpattu District)
No.84 Rajaji Salai, Paryys Corner, Chennai 600001

2. The President
M/s. SBIOA Unity Enclave Owner's Welfare
Association, Mambakkam,
Tiruporur Taluk,
Chengalpattu District-600127

Lr.No.DEE/TNPCB/MMN/F.1277/RL/2023 dated: 03/11/2023

Sir,

Sub: TNPCB – Industries – Repeated complaint has been received regarding operation of the Sewage Treatment plant & DG sets installed at M/s. SBIOA Unity Enclave Owners' Welfare Association located at Mambakkam, Chengalpattu District-600127-
Instruction issued - Regarding.

Ref: 1. Complaint received through email dated 22/09/2023
2. DTCP, Chengalpattu District letter dated 22/05/2023
3. Inspection of the unit by the Assistant Engineer, TNPCB on 21/09/2023

The unit of M/s. State bank of India Officer's Association (Chennai Circle)- Unity Enclave., located at S F No 17/2,17/3., etc., Mambakkam village, Tiruporur Taluk, Chengalpattu district was issued with Consent to Establish vide Proc dated 17/04/2015 valid for two years for the construction of Residential Complex with 2100 units with total built up area of 316187.66 sq.m and to discharge the sewage of 1281 KLD (523 KLD for Toilet flushing, 75 KLD for gardening green belt development and 683 KLD through CMWSSB out let and to provide DG set of 750 KVA -3 Nos and 500 KVA-2 Nos.

Whereas, a complaint has been received against the operation of the Sewage Treatment Plant & non installation of the approved DG sets at SBIOA Unity Enclave vide reference 1st cited and non compliance of the planning permission issued by the DTCP.

In this regard, the unit was already inspected on 21/09/2023 and the SBIOA Unity Enclave Owners' Welfare Association/Promoter SBIOA Unity Enclave Mambakkam is hereby instructed to furnish the followings.

1. The unit shall furnish six months compliance report for the conditions of the Environmental Clearance issued.
2. The unit shall furnish the adequacy report prepared and approved by the accredited educational institution for the capacity of the Sewage Treatment plant provided .
3. The unit shall provide the compliance of the planning permission obtained from the DTCP.

4. The unit shall submit the EMFM recordings of the sewage inlet and outlet for the last one month.
5. The unit shall furnish the details of the disposal of Solid waste generated from the premises.
6. The unit shall submit the copy of the Building plan approval and approval for the source of water supply and details of the disposal of excess treated sewage.
7. The unit shall enclose the details of the area allotted for the OSR and area provided for the green belt for the disposal of consented treated sewage .
8. The Project proponent/Welfare Association shall apply for the consent of the Board under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as amended as per the B P No 65 dated 27/11/2019.

In this view of the above, the Residential Complex and Association/Promoter SBIOA Unity Enclave Mambakkam is instructed to submit the report within 15 days time failing which a legal action will be initiated against the unit under Air & Water Act.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.

Copy to

1. Thiru.D.Rakesh Kumar,
Flat No 105 Block M
SBIOA Unity Enclave,
Mambakkam, Chennai -600127
2. Tmt.Sivakamasundari,
Flat No M-105, Block M
SBIOA Unity Enclave,
Mambakkam, Chennai -600127



TAMIL NADU POLLUTION CONTROL BOARD

From

To

Er.K. Udayakumar, B.E., M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar.
Chengalpattu District – 603 209.

Thiru. D.Rakeshkumar
M105 , SBIOA Unity Enclave,
Mambakkam,
Chennai-6000127.

Lr.No./DEE/TNPCB/MMN/2024 dated:24.04.2024

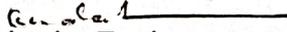
Sir,

Sub : DEE - TNPC Board -Maraimalainagar- Complaint regarding Tampering with/Destruction of Complaint Petitions by the officials of Tamil Nadu Pollution Control Board, 76, Anna Salai, Guindy, Chennai-600032 – Investigation, Inquiry and Disciplinary Action against officials concerned – Requested – Regarding.

Ref : Complaint received from Thiru.D.Rakeshkumar, through CM Cell complaint id 7926267 dated: 26.03.2024.

With reference to the above, it is hereby informed that the Complaint petition dated: 02.01.2024 was about the facts deliberately ignored by the Assistant Engineer based on the inspection on 21.09.2023. It was also requested in the petition to take disciplinary action against the official.

There is no provision for DEE to take disciplinary action..


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.

TAMIL NADU POLLUTION CONTROL BOARD

From

To

Er. K. Udayakumar, B.E., M.Tech.,
Public Information Officer,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

Thiru. D.Rakeshkumar,
Flat No.M105 Block- M,
SBIOA Unity Enclave,
Mambakkam
Chennai - 600127.

Letter No. DEE/TNPCB/MMN/F /RTI/2024 Dt. 16.04.2024

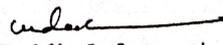
Sir,

Sub: O/o. DEE - TNPCB - MMN - Information Under the RTI Act, 2005
furnished -Reg.

Ref: Board Letter No.TNPCB/RTIA/004438/F.No.99/2024 Dt:11.03.2024 received
in this office on 18.03.2024.

With reference to the above, the details as sought by the petitioner under the RTI Act, 2005 is furnished as below.

Sl. No.	Information Sought for	Information furnished
4	Please inform me the details of action taken, if any, by the District Environmental Engineer, Maraimalai Nagar, Chengalpattu District against SBIOA Unity Enclave Owners' Welfare Association, Mambakkam, Chennai-600127 based on my complaint letter dated 02.01.2024, as per the records available with the Chairman, Tamil Nadu Pollution Control Board, Chennai.	The Complaint petition dated: 02.01.2024 was about the facts deliberately ignored by the Assistant Engineer based on the inspection on 21.09.2023. It was also requested in the petition to take disciplinary action against the official.
5	Please furnish me a copy of the notice/letter /directions/instructions issued by the District Environmental Engineer, Maraimalai Nagar, Chengalpattu District to SBIOA Unity Enclave Owners' Welfare Association, Mambakkam, Chennai-600127 based on my complaint letter dated 02.01.2024, as per the records available with the Chairman, Tamil Nadu Pollution Control Board, Chennai.	There is no provision for DEE to take disciplinary action.


Public Information Officer,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalainagar.

Copy submitted to:

The Public Information Officer/
Joint Chief Environmental Engineer,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600032.





TAMILNADU POLLUTION CONTROL BOARD

RPAD

From	To
Er. V. Swaminathan, M.E., Public Information Officer, Joint Chief Environmental Engineer(M), Chengalpattu Zone Tamilnadu Pollution Control Board No.60, 2 nd floor, Bharathiyar Street, Maraimalainagar, Chengalpattu District – 603 209.	Thiru D. Rakeshkumar, Flat No. M.-105, Block-M, SBIOA Unity Enclave, Mambakkam Chennai -600127

Letter No. TNPCB/JCEE(M) /CPT /RTI/F.0295/2025 Dated: 10.02.2026

Sir,

Sub: TNPC Board - O/o. JCEE (M), Chengalpattu Zone – Information under the RTI Act, 2005 – Information furnished - Reg

Ref:

1. Thiru. D. Rakeshkumar, Flat No. M.-105, Block-M SBIOA Unity Enclave, Mambakkam RTI Petition Dated 12.01.2026, received this office on 14.01.2026.
2. Letter No: TNPCB/JCEE(M)/CPT/RTI-2295/2025 Dated: 20.01.2026
3. Cash Receipt No.402 Dt.02.02.2026 for ₹20 towards photo copying charges. (cash)

I am to inform that based on your RTI petition vide reference 1st cited, you were request to pay Rs.20 for the documents sought vide reference 2nd cited. Based on your payment thought cash, the document as sought is enclosed.


 Public Information Officer,
 Joint Chief Environmental Engineer (M),
 Tamilnadu Pollution Control Board
 Chengalpattu Zone.


 10/2/26

O/o. JCEE (M), TNPCB, Chengalpattu Zone, No.60, 2nd Floor, Bharathiyar Street,
 Maraimalai Nagar, Chengalpattu District – 603 209
 E-Mail : jceemcpt@tnpcb.gov.in



TAMIL NADU POLLUTION CONTROL BOARD

MINUTES OF PERSONAL HEARING WITH THE DEVELOPER / PROJECT PROPONENT M/S. SBIOACC (CHENNAI CIRCLE), REPRESENTATIVES FROM THE SBIOA UNITY ENCLAVE WELFARE ASSOCIATION OF THE UNIT OF M/S SBIOA UNITY ENCLAVE, S.NO 17/2 ETC, MAMBAKKAM VILLAGE, TIRUPORUR TALUK, CHENGALPATTU DISTRICT.

Date:09.01.2025

Time:03:00 PM

Venue: Conference hall, Corporate Office, TNPCB, Guindy, Chennai

Present:

I.TNPCB Officials:

1. Er. R. Kannan, Member Secretary, TNPCB
2. Dr.R. Ethirajan, JCEE(M), Chengalpattu, TNPCB
3. Er.G.Udhayakumar , DEE, Maraimalainagar, TNPCB
4. Er.K.Kasthuri ,EE, Corporate Office, TNPCB
5. Er. Fathima Jalal, AEE, Corporate Office, TNPCB
6. Er. G.Manivasagan, AEE, O/o DEE, Maraimalainagar, TNPCB

II. Unit Authorities

1. Dr. P.Nithesh AR Singh,President, SBIOA(CC)
2. Thiru.M.Mohan, President, SBIOA unity enclave welfare association
3. Thiru. K.S. Narasimhan, Secretary, SBIOA unity enclave welfare association
4. Thiru.S.Prakash, Treasurer,SBIOA unity enclave welfare association
5. Thiru.J.Renganathan, EC member, M Block
6. Thiru. S. Krishnakumar
7. Thiru. S.Nandhagopal
8. Ms. M.Poornimadevi.

The Member Secretary, TNPCB welcomed the developer/project proponent M/s. SBIOACC (Chennai Circle), representatives from the SBIOA Unity Enclave Welfare Association.

At the outset, the Member Secretary briefed about the essence of calling the unit for personal hearing, as the developer/project proponent has not complied most of the conditions stipulated in the Directions issued and not remitted the Interim Environmental Compensation of Rs. 71,70,000/- (Seventy One Lakhs Seventy Thousand Only).

The president of M/s. SBIOACC (Chennai Circle) has reported that it is a registered trade union constructed 1875 flats for the members of the SBI officer's Association at an affordable price and it is not a profit making project. Hence, the present imposed compensation is much excessive and requested for waiver, considering the fact as stated above.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpccb-chn@gov.in Web : tnpccb.gov.in



The Member Secretary reiterated that Environmental Compensation levied is based on the Joint Committee's recommendation in O.A. 777 of 2023 before the Hon'ble NGT (PB) and TNPCB has no role in waiver of the same. Further, questioned that why the developer has not obtained Consent to Operate (CTO) till date and been under operation after being handed over to the Owner's welfare association during May 2018.

It was reported by the developer that since they are not experts in the field of construction, they have appointed M/s. Simplex, a renowned builder for entire construction of buildings and the STP. After completion of construction, the purchasers have formed an Owners welfare association and maintaining the Project Flats including the STP. The handing over of flats happened during May 2018. After obtaining EC and CTE by the developer, we are unaware of obtaining CTO from TNPCB and operate the premises.

It was pointed out by the DEE, Maraimalainagar that the sewage treatment plant was constructed underground without adequate safety measures & there is poor maintenance of STP area with flexible hoses all around and without any qualified persons appointed for the STP operations. The sludge management system of STP is not properly operated. Also, they have not installed OCEMS in the outlet of STP and managing SWM through an external agency.

The Developer requested 30 days time for sorting out the issues mentioned by DEE, Maraimalainagar.

After detailed discussion with the developer/project proponent M/s. SBIOACC (Chennai Circle), representatives from the SBIOA Unity Enclave Welfare Association, the following decisions were arrived:

1. The Interim Environmental Compensation of Rs. 71,70,000/- (Seventy One Lakhs Seventy Thousand Only) shall be remitted to TNPCB at the earliest.
2. Safety audit of STP shall be carried out in the unit's premises and report to be submitted. Proper safety arrangements including handrails shall be provided to STP components to prevent accidents.
3. Action shall be taken to install the Online Continuous Effluent Monitoring System (OCEMS) in the outlet of STP & make connectivity with WQW of TNPCB within 3 months for continuous monitoring of treated waste water parameters such as pH, TSS, BOD, flow and ensure online connectivity with WQW of TNPCB for transmission of effluent data without any interruption.
4. Qualified persons should be appointed for monitoring the operation of STP.
5. Effective sludge dewatering system shall be provided as the existing system was found to be ineffective.
6. Project Proponent shall ensure that the treated sewage is disposed as per the condition of the consent order by utilizing the treated sewage for gardening by providing adequate land, necessary arrangements for toilet flushing and the remaining excess treated sewage of 683 KLD shall be disposed after making



TAMIL NADU POLLUTION CONTROL BOARD



- necessary agreement with Authorized tanker lorries with vehicle location tracking device / GPS fitted and disposed into the nearby CMWSSB Perungudi STP with necessary permission.
7. To provide H₂S, CH₄ sensor in the STP area.
 8. Permanent piping arrangements should be provided and the flexible hoses in the STP area to be removed.
 9. Display board with flow diagram of STP to be provided in the STP Area and all the components of the STP to be provided with name board.
 10. Project Proponent shall provide necessary warning sign boards with security personnel in the STP area so as to avoid any unauthorized entry/untoward event.
 11. After carrying out all the points mentioned above, the developer shall immediately apply and obtain Consent to operate of the Board.

With this the meeting came to an end.

JK
20/11/25
For Member Secretary
CR
21/11/25

To

1. The General Secretary,
SBIOACC (Chennai Circle)
(Promoter of M/s. SBIOA Unity Enclave)
No, 84, Rajaji Salai, Chennai-600001.
2. The President
SBIOA Unity Enclave Welfare Association
Melakottaiyur Post, Vandalur Taluk,
Mambakkam, Chengalpattu-600127

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu (for information)
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar (for information and follow-up action)]



Meeting with the representatives of M/s. SBIDA ,
 o/o JCEE (M) Chengalpathur of meroimabai nagar.

unity Enclave on 22.12.25 at 11.00am at

S.NO	NAME	INDUSTRY NAME	DESIGNATION	E-MAIL & MOBI	SIGNATURE	REMARKS
1.	Dr. P. Nithin Ar Singh	SBIDA (Chennai side)	President	nrkubnair@sbida.com	P. Ar	
2.	M. Mohan	SBIDA VE OWA	Secretary	9445000879	M. Mohan	
3.	S. Sivakumar	SBIDA VE OWA MAMBANAM	VP (R)	9445234868 984046570	S. Sivakumar	
4.	M.D. Purnarendi	SBIDA VE OWA, MAMBANAM	EC Member	9566278798	M.D. Purnarendi	
5.	R. Rajalendhi	SBIDA VE OWA, MAMBANAM	EC Member	9950380155	R. Rajalendhi	
6.	E. Veeram	SBIDA VE OWA, MAMBANAM	VP (R)	805600189	E. Veeram	
7.	Raja. S	SBIDA VE OWA	Property Manager	9940332054	Raja. S	
8.	R. Sivakama Sundasi	SBIDA VE OWA H105 OWNER	Complainant	9600025418	R. Sivakama Sundasi	
9.	S. Jayakumar	owner of Flat N-144, SISIOT White Enclave	Complainant	9447915124	S. Jayakumar	
10.	D. Rakesh Kumar	Owner - SBIDA M105	Complainant	9840336034	D. Rakesh Kumar	
11.	G. Kesavanamurthy	DEPUTY MAN			G. Kesavanamurthy	
12.	G. Manivarasagar	AGG/INCB/ MAN			G. Manivarasagar	



TAMILNADU POLLUTION CONTROL BOARD

From
Er. V. Swaminathan, M.E.,
Joint Chief Environmental Engineer (M),
Tamilnadu Pollution Control Board, Chengalpattu
Zone,
No.60, 2nd Floor, Bharathiyar Street, Maraimalai
Nagar,
Chengalpattu District – 603 209.

To
The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai,
Guindy
Chennai – 600 032

Letter No: TNPCB/JCEE(M)/CPT/ SBIOA/ 2025 Dated: 19.01.2026.

Sir,

Sub: TNPCB- O/o. JCEE(M), CPT- M/s. SBIOA Unity Enclave, S.F.No. 17/2, etc.,
Mambakkam Village, Vandalur Taluk, Chengalpattu District- Details submitted -
Regarding.

Ref: 1. JCEE(M), CPT Letter No; TNPCB/JCEE(M)/CPT/SBIOA/2025
Dated:17.11.2025 (Received on 18.11.2025)
2. Board's Memo No T4/TNPCB/F-019084/MMN/RL/W&A/2025 dated
02.12.2025.
3. Board's Proceeding No. T4/TNPCB/F- 19084/MMN/2025, dated 19.12.2025.

I submit to state that, with reference to the Board's memo second cited, the Board has requested the certain clarification vide reference 2nd cited, based on this office letter dated 17.11.2025 vide reference 1st cited. Among others the Board has also requested to conduct personal hearing with the complainants Tmt. R. Sivakamasundari, Thiru.S.Jayakumar, Thiru. D.Rakeshkumar as repeated/frequent complaint petitions were them.

Accordingly, a personal hearing was conducted with the representatives from the association and the petitioners Tmt. R. Sivakamasundari, Thiru.S.Jayakumar and Thiru. D.Rakeshkumar on 22.12.2025 FN at O/o. JCEE(M), CPT. The Meeting was conducted separately with the representatives from the association and the other three petitioners as both the association and complainants refused to attend the personal hearing meeting jointly. During the meeting, it was categorically instructed to the complainants to give their entire grievances in writing and

O/o. JCEE (M), TNPCB, Chengalpattu Zone, No.60, 2nd Floor, Bharathiyar Street,
Maraimalai Nagar, Chengalpattu District – 603 209
E-Mail : jceemcpt@tnpcb.gov.in

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TAMILNADU POLLUTION CONTROL BOARD

all the personal hearing requirements were received from the complainants which is enclosed vide Annexure III.

Further, the representatives from the association stated the following.

1. The unit is operating the STP effectively and continuously so as to achieve the standards prescribed by the Board.
2. The unit is partly utilizing the treated sewage on land for gardening, partly disposed on land for gardening in the adjacent land (about 4.5- 5 hectares) which belong to SBIOACC and the remaining treated sewage is disposed to CMWSSB STP at Perungudi.
3. The developer SBIOACC is in the process of transferring the adjacent land in the name of the association i.e., SBIOA Unity Enclave.
4. The unit has requested permission from the Executive Engineer, CMWSSB STP, Thirupporur to decant the treated sewage to CMWSSB STP, Thirupporur vide letter dated 29.10.2025 (Copy Enclosed vide Annexure II)
5. The said adjacent land is in downward slope and hence the rain water from the adjacent villages flow into the land and get stagnated. This is the reason for the stagnation of the water in the said adjacent land. However the complainant Thiru Rakesh Kumar has stated that water is stagnated in dry seasons also.
6. The unit is in the process of resubmitting the application for CTO afterCTE and will be submitted soon.

The following were observed during the meeting.

1. The unit's CTO afterCTE application (OCMMS Application No. 62776909) was returned on 23.10.2024 for want of additional documents and corrections in the application. However, the unit has not yet resubmitted the application.
2. The unit has not furnished the log book copies for the operation of the STP and the disposal at CMWSSB STP at Perungudi.
3. The STP outlet samples collected on 05.12.2024, 01.08.2025 and 17.11.2025 and reveals that the parameters analyzed satisfy the standards prescribed by the Board except BOD in 1 out of 2 occasions. (Copy enclosed vide Annexure IV)

O/o. JCEE (M), TNPCB, Chengalpattu Zone, No.60, 2nd Floor, Bharathiyar Street,
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TAMILNADU POLLUTION CONTROL BOARD

4. Based on earlier complaints, the unit was inspected on 17.11.2025 and the samples from water stagnated in the said adjacent land is collected. The RoA of the samples collected reveals that the parameters analyzed satisfy the standards prescribed by the Board. (Copy enclosed vide Annexure IV)

Then the meeting continued with the petitioners Tmt. R. Sivakamasundari, Thiru.S.Jayakumar and Thiru. D.Rakeshkumar.

The petitioners stated the following:

1. The petitioners are also the residents of M/s. SBIOA Unlty Enclave.
2. The petitioners' general grievance is in spite of continuous directions and instructions from TNPCB based on their complaints regarding the improper operation of the STP and disposal of the sewage, the association has not taken adequate steps to comply with the directions of the Board.
3. The consolidated grievances of the petitioners are received and enclosed vide Annexure III.
4. Grievances of Thiru Jeyakumar is that violation in construction, commissioning and maintenance of STP by the Association, Operation without obtaining CTO of the Board, Continuous discharge of STP excess water in open land, Non- compliance of Directions of TNPCB, etc. (Copy enclosed vide Annexure III A)
5. Grievances of Thiru Rakesh Kumar is that Location of STP, Non- compliance of condition in EC, Operation without obtaining CTO of the Board, continuous discharge of untreated and partially treated sewage, Non- compliance of Directions of TNPCB, etc. (Copy enclosed vide Annexure III B)
6. Grievances of Mrs. R. Sivakamasundari is that Location and No. of STPs, improper disposal of treated sewage and non- compliances of TNPCB Directions. (Copy enclosed vide Annexure III C)

It is further submitted that there are several complaints with such residential apartments persist in TN regarding the location, installation of STP, operation of STP and disposal of the treated



TAMILNADU POLLUTION CONTROL BOARD

sewage from residential apartments especially in areas where underground sewer system is not established. In this regard, Board vide reference 3rd cited has formed committee with JCEE(M)'s of three zones Chengalpattu, Chennai and Coimbatore to recommend set of guidelines/regulations for inspection of residential apartments to resolve the unsolved complaints for a long time.

The complaints against SBIOAA are similar to many others and hence recommendations and final decisions in this regard may be arrived after the issue of suitable guidelines as approved by the Board to resolve such issues based on committee's proposal.

The following other clarifications vide reference 2nd cited are submitted.

S. No	Requesting Details	Reply
1	Board has instructed the unit of M/s SBIOA Unity Enclave to furnish bank Guarantee for Rs. 20 Lakhs/- for complying with certain directions issued. Out of which, most of the directions such as obtaining CTO from TNPCB, installation of OCEMS, installation of OWC, etc are still not complied by the unit till date. Hence, JCEE(M), CPT/DEE, MMN shall furnish specific recommendations for forfeiting the BG amount of Rs. 20 lakhs	The compliance of conditions mentioned in the bank guarantee of the unit is enclosed vide Annexure V. Since most of the conditions are only partially complied, the bank guarantee may be forfeited.
2	With regard to the levy of EC, JCEE(M), CPT has mentioned that, the unit has requested to reconsider the Environmental compensation levied on the unit as it causes financial burden to the individual residents. The request may be considered subject to effective operation of the STP and scientific disposal of the treated sewage. Also, the High Court of Rajasthan	It was recommended to consider the unit's request to reconsider the Environmental compensation levied subject to effective operation of the STP and scientific disposal of the treated sewage. However, since Environmental compensation of Rs. 71.70 Lakhs was arrived by the Joint

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TAMILNADU POLLUTION CONTROL BOARD

	<p>verdict on EC can be taken into account as well. It is to be noted that Environmental compensation of Rs. 71.70 Lakhs arrived by the Joint Committee based on the past violations non compliances in Application No.73 of 2024 of Hon'be NGT (PB); whereas recommendation for Waiving of Environmental Compensation is furnished by JCEE(M), CPT. A clarification in this regard is requested.</p>	<p>Committee based on the past violations non compliances in Application No.73 of 2024 of Hon'be NGT (PB), the EC may be levied from the unit.</p>
3	<p>Further, JCEE(M) has recommended to issue the following direction to the unit among others:</p> <p>a. The unit may also to identify suitable land nearby for the scientific disposal of excess treated sewage through DFO, Chengalpattu and BDO, Thirupporur as committed or through highways department (for road side tree plantation) within 3 months' time and shall dispose the same only after the concurrence of TNPCB.</p> <p>[Precedence in this regard, for disposal of treated sewage in forest land to be furnished by JCEE(M))</p>	<p>It was requested by the unit to the District Forest Officer for the disposal of the treated sewage into the nearby forest area vide letter dated 29.07.2025. (Annexure VI)</p> <p>And hence the unit was requested to identify suitable land nearby for the scientific disposal of excess treated sewage and to obtain necessary approval for the same from the competent authority.</p>
4	<p>Further, the MS, SEIAA-TN vide letter dated:04.11.2025 (Copy enclosed) has requested MS, TNPCB to furnish the present status of the environmental compensation levied on M/s SBIOA Unity Enclave for taking further course of action in this matter. JCEE(M), CPT/DEE, MMN shall furnish present status of the environmental compensation levied on M/s.</p>	<p>Environmental compensation of Rs. 71.70 Lakhs was arrived by the Joint Committee based on the past violations non compliances in Application No.73 of 2024 of Hon'be NGT (PB) and the compensation was levied on the unit by the Board.</p>

O/o. JCEE (M), TNPCB, Chengalpattu Zone, No.60, 2nd Floor, Bharathiyar Street.
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TAMILNADU POLLUTION CONTROL BOARD

	SBIOA Unity Enclave, so as to furnish the same to SEIAA-TN at the earliest	However, the unit has not remitted any compensation so far.
5	Repeated/frequent complaint petitions were being received from Tmt. R. Sivakamasundari, Thiru.S.Jayakumar, Thiru. D.Rakeshkumar against M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District vide letter dated: 08.11.2025, 07.11.2025, 12.11.2025 respectively (Copy enclose). Hence, JCEE(M), CPT/DEE, MMN may be requested to consider the above petitions and requested to conduct a personal hearing along with the complainants and furnish revised specific recommendations for taking further necessary action in this regard.	A personal hearing was conducted with the representatives from the association and the petitioners Tmt. R. Sivakamasundari, Thiru.S.Jayakumar and Thiru. D.Rakeshkumar on 22.12.2025. (Attendance enclosed vide Annexure I). The details of the meeting are furnished below.
6	Remarks/present status on the CTO applications submitted by the unit with details of mode of disposal of treated sewage on par with EC/CTE issued to be furnished by JCEE(M), CPT/DEEMMN.	The unit's CTO after CTE application (OCMMS Application No. 62776909) was returned on 23.10.2024 for want of additional documents and corrections in the application. However, the unit has not yet resubmitted the application.

This is submitted for kind information Please.


 Joint Chief Environmental Engineer (M),
 Tamil Nadu Pollution Control Board,
 Chengalpattu zone.


 12/11/26.

O/o. JCEE (M), TNPCB, Chengalpattu Zone, No.60, 2nd Floor, Bharathiyar Street,
 Maraimalai Nagar, Chengalpattu District – 603 209
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TAMIL NADU POLLUTION CONTROL BOARD

From

To

Er. G. Udhayakumar, M.E., M.Tech.,
Public Information Officer,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District-603 209.

Thiru. D.Rakeshkumar,
Flat No.M105 Block- M,
SBIOA Unity Enclave,
Mambakkam
Chennai - 600127.

Letter No. DEE/TNPCB/MMN/F /RTI/F.005037/2024 Dt:15.11.2024

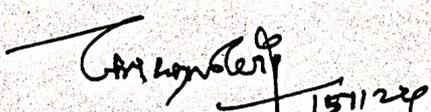
Sir,

Sub: O/o. DEE - TNPCB - MMN - Information Under the RTI Act,
2005 furnished -Reg.

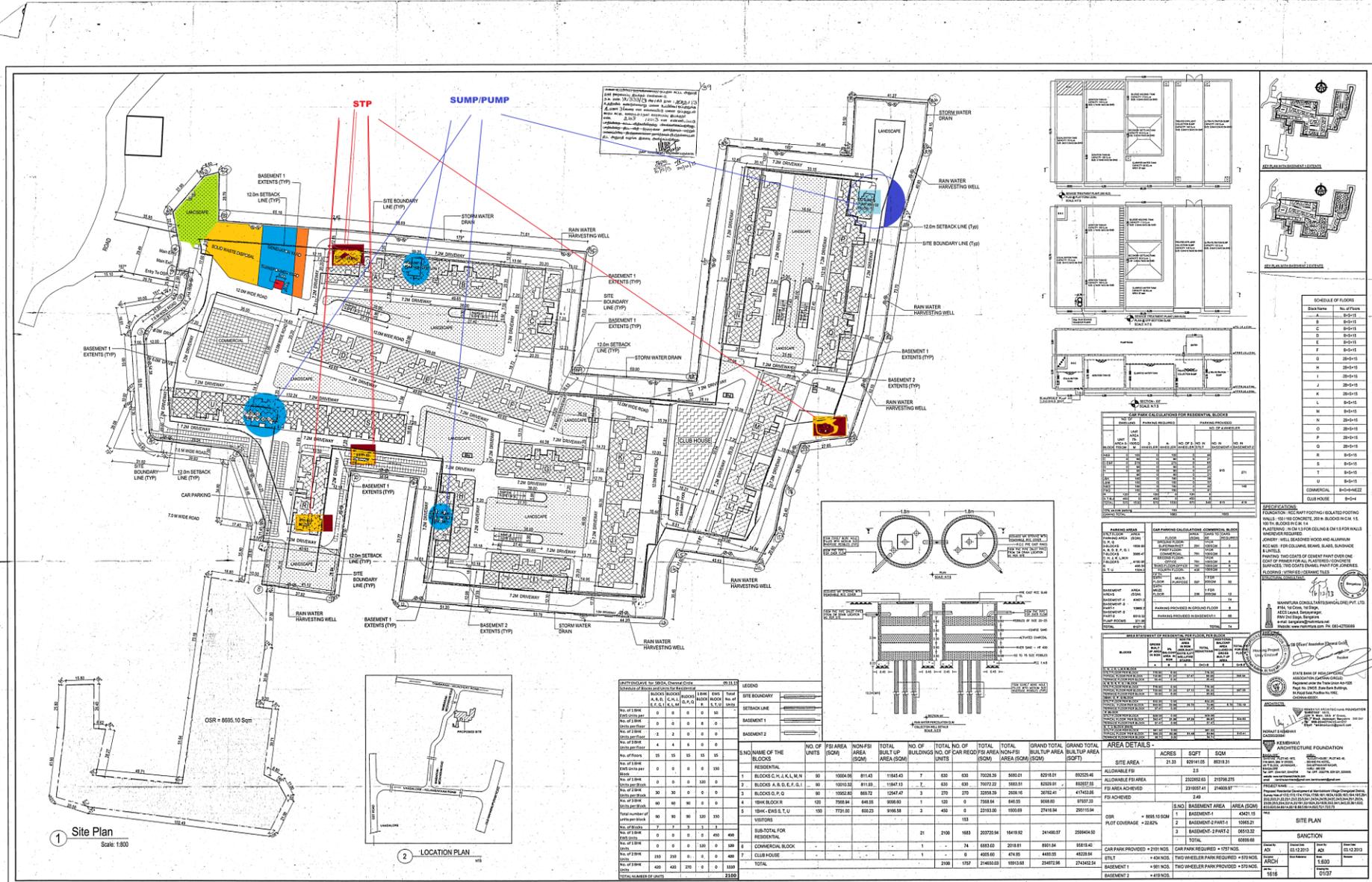
Ref: Your RTI Application dated:18.10.2024.

With reference to the above, the details as sought by the petitioner under the RTI Act, 2005 is furnished as below.

Sl. No.	Information Sought for	Information furnished
1	Kindly furnish the details of name of Academic/Research Institution approved the STP design submitted for the below Consent Order. Consent Order No.6368, Dated:17.04.2015. Proceedings No.T10/TNPCB/F-34341/MMN/OL/A/2015, Dated:17.04.2015.	The unit has not obtained STP design approval from Academic/Research Institution.


 Public Information Officer,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalainagar.

15/11/24



1 Site Plan
Scale: 1:800

2 LOCATION PLAN

LEGEND

[Symbol]	SITE BOUNDARY
[Symbol]	SETBACK LINE
[Symbol]	BASEMENT 1
[Symbol]	BASEMENT 2

INTRODUCTION TO SIDA, Chemical City

NO.	BLOCK NAME	NO. OF UNITS	FBI AREA (SQM)	NON-FBI AREA (SQM)	TOTAL BUILT UP AREA (SQM)	NO. OF BUILDINGS	TOTAL NO. OF CAR REQD (FBI AREA) (SQM)	TOTAL NO. OF CAR REQD (NON-FBI AREA) (SQM)	GRAND TOTAL (SQM)	GRAND TOTAL (SQF)	
1	BLOCKS C, H, K, L, M, N	90	10004.00	811.43	11845.43	7	630	630	70228.30	8581.01	
2	BLOCKS A, B, D, E, F, G, I	90	10103.00	811.93	11947.13	7	630	70772.20	8683.91	8587.38	
3	BLOCKS P, Q, R	90	10922.00	888.32	12847.47	3	270	270	32448.30	3828.44	4748.56
4	15M BLOCK #	120	7068.94	648.35	8068.60	1	120	120	7688.94	848.05	9707.33
5	15M - EKS S, T, U	150	7721.00	652.23	9106.58	3	450	450	23182.00	1059.89	2515.54
SUB-TOTAL FOR RESIDENTIAL						21	2100	1830	103720.94	16418.92	24148.87
SUB-TOTAL FOR COMMERCIAL/BLOCK						1	74	74	5843.00	2018.81	5811.54
SUB-TOTAL FOR CLUB HOUSE						1	1	1	4005.00	474.00	4483.00
TOTAL						23	2175	1905	244643.00	18913.88	34451.94

CONTRACTOR'S SCHEDULE FOR RESIDENTIAL BLOCKS

NO.	UNIT	NO. OF UNITS	NO. OF BLDG	NO. OF CAR	NO. OF CAR	NO. OF CAR
1	A	1	1	1	1	1
2	B	1	1	1	1	1
3	C	1	1	1	1	1
4	D	1	1	1	1	1
5	E	1	1	1	1	1
6	F	1	1	1	1	1
7	G	1	1	1	1	1
8	H	1	1	1	1	1
9	I	1	1	1	1	1
10	J	1	1	1	1	1
11	K	1	1	1	1	1
12	L	1	1	1	1	1
13	M	1	1	1	1	1
14	N	1	1	1	1	1
15	O	1	1	1	1	1
16	P	1	1	1	1	1
17	Q	1	1	1	1	1
18	R	1	1	1	1	1
19	S	1	1	1	1	1
20	T	1	1	1	1	1
21	U	1	1	1	1	1
22	V	1	1	1	1	1
23	W	1	1	1	1	1
24	X	1	1	1	1	1
25	Y	1	1	1	1	1
26	Z	1	1	1	1	1

FOUNDATION

NO.	FOUNDATION	NO. OF UNITS	NO. OF BLDG	NO. OF CAR	NO. OF CAR	NO. OF CAR
1	A	1	1	1	1	1
2	B	1	1	1	1	1
3	C	1	1	1	1	1
4	D	1	1	1	1	1
5	E	1	1	1	1	1
6	F	1	1	1	1	1
7	G	1	1	1	1	1
8	H	1	1	1	1	1
9	I	1	1	1	1	1
10	J	1	1	1	1	1
11	K	1	1	1	1	1
12	L	1	1	1	1	1
13	M	1	1	1	1	1
14	N	1	1	1	1	1
15	O	1	1	1	1	1
16	P	1	1	1	1	1
17	Q	1	1	1	1	1
18	R	1	1	1	1	1
19	S	1	1	1	1	1
20	T	1	1	1	1	1
21	U	1	1	1	1	1
22	V	1	1	1	1	1
23	W	1	1	1	1	1
24	X	1	1	1	1	1
25	Y	1	1	1	1	1
26	Z	1	1	1	1	1

AREA DETAILS

NO.	AREA	ACRES	SQFT	SQM
1	A	21.33	82941.05	82931.31
2	B	2.0	23700.00	23700.00
3	C	2.49	28400.00	28400.00
4	D	2.49	28400.00	28400.00
5	E	2.49	28400.00	28400.00
6	F	2.49	28400.00	28400.00
7	G	2.49	28400.00	28400.00
8	H	2.49	28400.00	28400.00
9	I	2.49	28400.00	28400.00
10	J	2.49	28400.00	28400.00
11	K	2.49	28400.00	28400.00
12	L	2.49	28400.00	28400.00
13	M	2.49	28400.00	28400.00
14	N	2.49	28400.00	28400.00
15	O	2.49	28400.00	28400.00
16	P	2.49	28400.00	28400.00
17	Q	2.49	28400.00	28400.00
18	R	2.49	28400.00	28400.00
19	S	2.49	28400.00	28400.00
20	T	2.49	28400.00	28400.00
21	U	2.49	28400.00	28400.00
22	V	2.49	28400.00	28400.00
23	W	2.49	28400.00	28400.00
24	X	2.49	28400.00	28400.00
25	Y	2.49	28400.00	28400.00
26	Z	2.49	28400.00	28400.00



SCHEDULE OF FLOORS

Block Name	No. of Floors
A	8-15
B	8-15
C	8-15
D	8-15
E	8-15
F	8-15
G	8-15
H	8-15
I	8-15
J	8-15
K	8-15
L	8-15
M	8-15
N	8-15
O	8-15
P	8-15
Q	8-15
R	8-15
S	8-15
T	8-15
U	8-15
V	8-15
W	8-15
X	8-15
Y	8-15
Z	8-15
COMMERCIAL	8-14-16/22
CLUB HOUSE	8-14



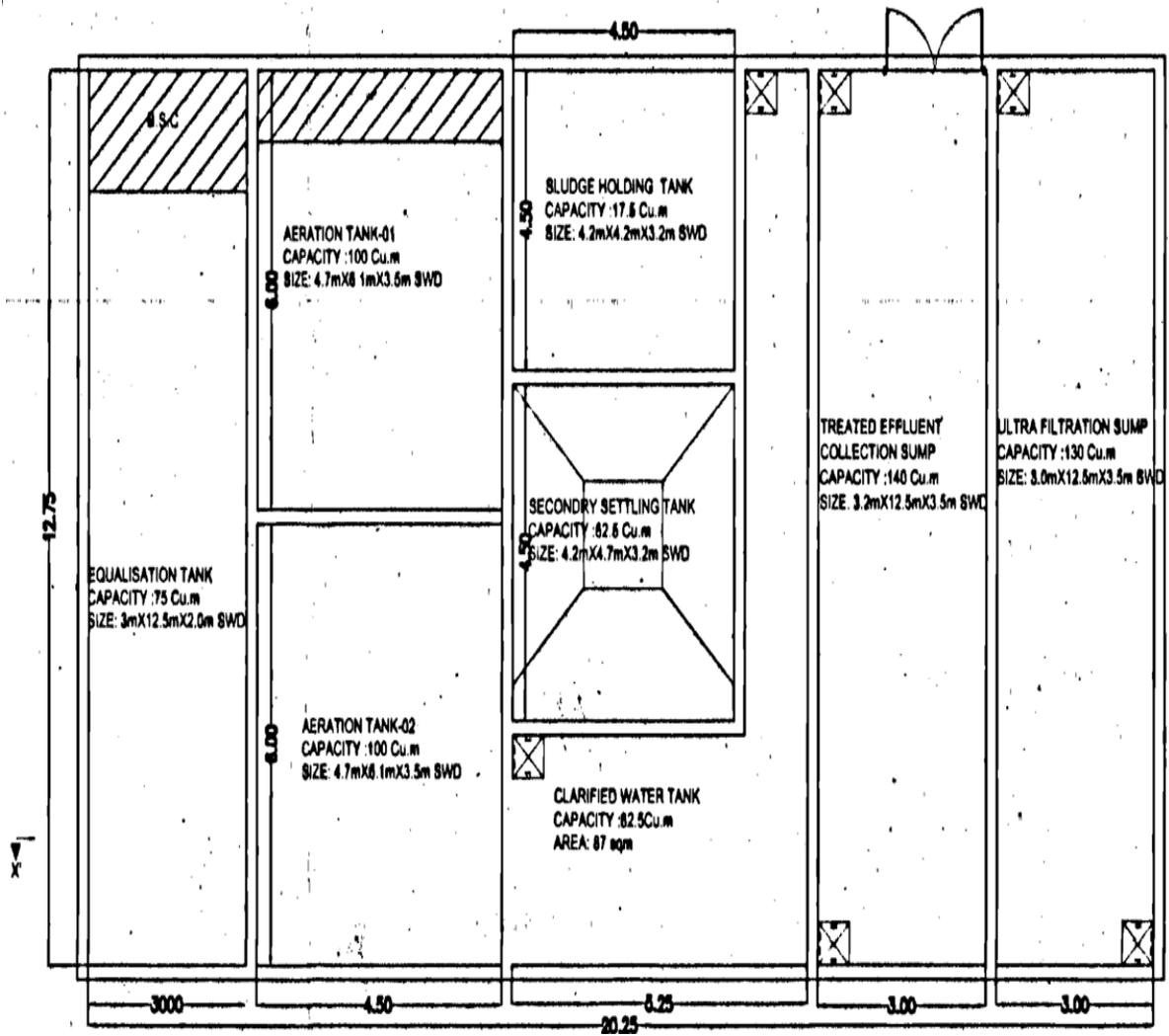
FOUNDATION

NO.	FOUNDATION	NO. OF UNITS	NO. OF BLDG	NO. OF CAR	NO. OF CAR	NO. OF CAR
1	A	1	1	1	1	1
2	B	1	1	1	1	1
3	C	1	1	1	1	1
4	D	1	1	1	1	1
5	E	1	1	1	1	1
6	F	1	1	1	1	1
7	G	1	1	1	1	1
8	H	1	1	1	1	1
9	I	1	1	1	1	1
10	J	1	1	1	1	1
11	K	1	1	1	1	1
12	L	1	1	1	1	1
13	M	1	1	1	1	1
14	N	1	1	1	1	1
15	O	1	1	1	1	1
16	P	1	1	1	1	1
17	Q	1	1	1	1	1
18	R	1	1	1	1	1
19	S	1	1	1	1	1
20	T	1	1	1	1	1
21	U	1	1	1	1	1
22	V	1	1	1	1	1
23	W	1	1	1	1	1
24	X	1	1	1	1	1
25	Y	1	1	1	1	1
26	Z	1	1	1	1	1

FOUNDATION

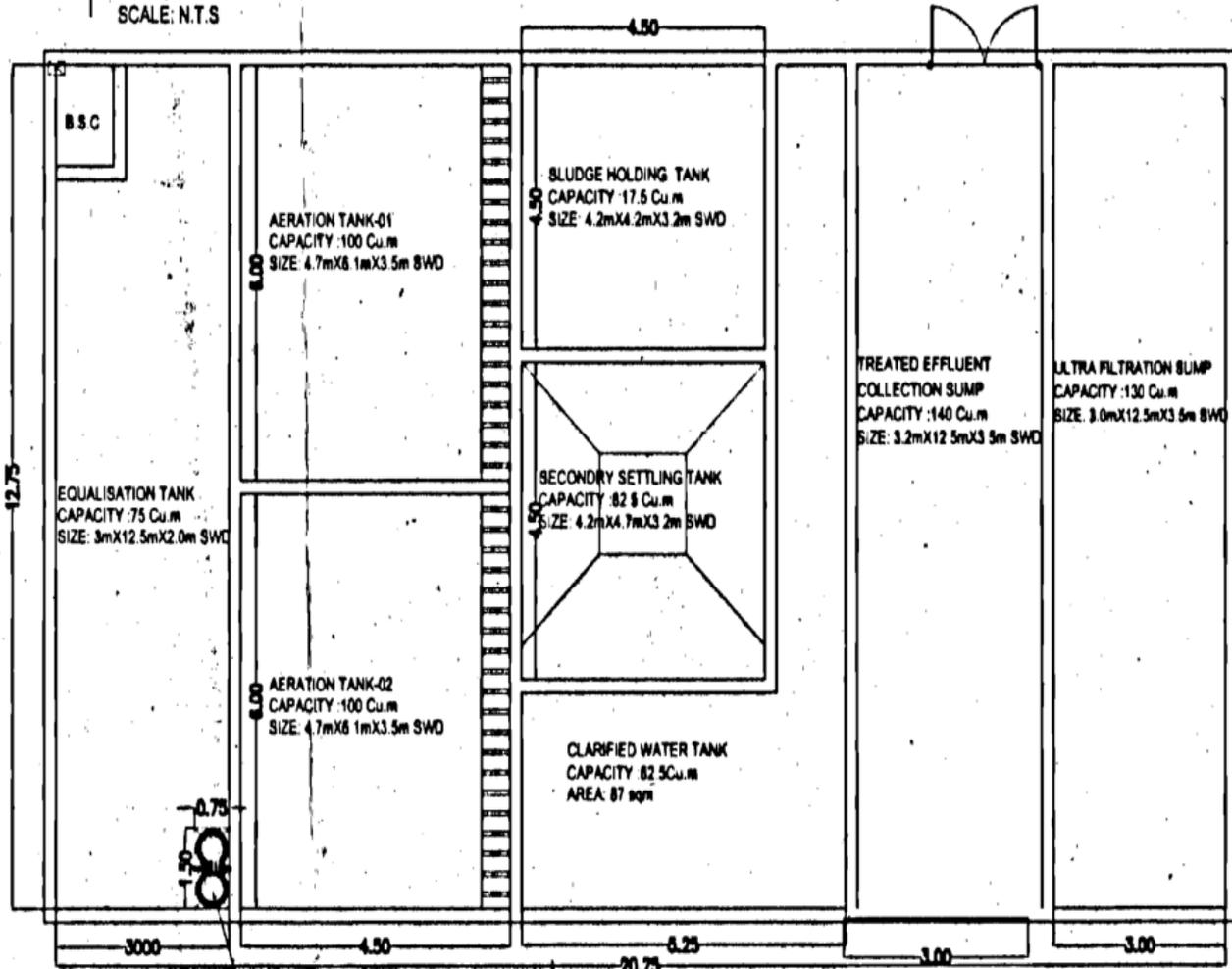
NO.	FOUNDATION	NO. OF UNITS	NO. OF BLDG	NO. OF CAR	NO. OF CAR	NO. OF CAR
1	A	1	1	1	1	1
2	B	1	1	1	1	1
3	C	1	1	1	1	1
4	D	1	1	1	1	1
5	E	1	1	1	1	1
6	F	1	1	1	1	1
7	G	1	1	1	1	1
8	H	1	1	1	1	1
9	I	1	1	1	1	1
10	J	1	1	1	1	1
11	K	1	1	1	1	1
12	L	1	1	1	1	1
13	M	1	1	1	1	1
14	N	1	1	1	1	1
15	O	1	1	1	1	1
16	P	1	1	1	1	1
17	Q	1	1	1	1	1
18	R	1	1	1	1	1
19	S	1	1	1	1	1
20	T	1	1	1	1	1
21	U	1	1	1	1	1
22	V	1	1	1	1	1
23	W	1	1	1	1	1
24	X	1	1	1	1	1
25	Y	1	1	1	1	1
26	Z	1	1	1	1	1

S.NO.	NAME OF THE BLOCKS	NO. OF UNITS	FSI AREA (SQM)	NON-FSI AREA (SQM)	TOTAL BUILT UP AREA (SQM)	NO. OF BUILDINGS	TOTAL NO. OF UNITS	NO. OF CAR REQD	TOTAL FSI AREA (SQM)	TOTAL NON-FSI AREA (SQM)	GRAND TOTAL BUILTUP AREA (SQM)	GRAND TOTAL BUILTUP AREA (SQFT)
	RESIDENTIAL											
1	BLOCKS C, H, J, K, L, M, N	90	10004.06	811.43	11845.43	7	630	630	70028.39	5680.01	82918.01	892529.46
2	BLOCKS A, B, D, E, F, G, I	90	10010.32	811.93	11847.13	7	630	630	70072.22	5683.51	82929.91	892657.55
3	BLOCKS O, P, Q	90	10952.80	869.72	12947.47	3	270	270	32858.39	2609.16	38782.41	417453.86
4	1BHK BLOCK R	120	7568.94	646.55	9098.60	1	120	0	7568.94	646.55	9098.60	97937.33
5	1BHK - EWS S, T, U	150	7731.00	600.23	9166.58	3	450	0	23193.00	1800.69	27416.94	295115.94
	VISITORS							153				
	SUB-TOTAL FOR RESIDENTIAL					21	2100	1683	203720.94	16419.92	241490.57	2599404.50
6	COMMERCIAL BLOCK	1	.	74	6883.03	2018.81	8901.84	95819.40
7	CLUB HOUSE	1	.	0	4005.60	474.95	4480.55	48228.64
	TOTAL						2100	1757	214650.03	18913.68	254872.96	2743452.54



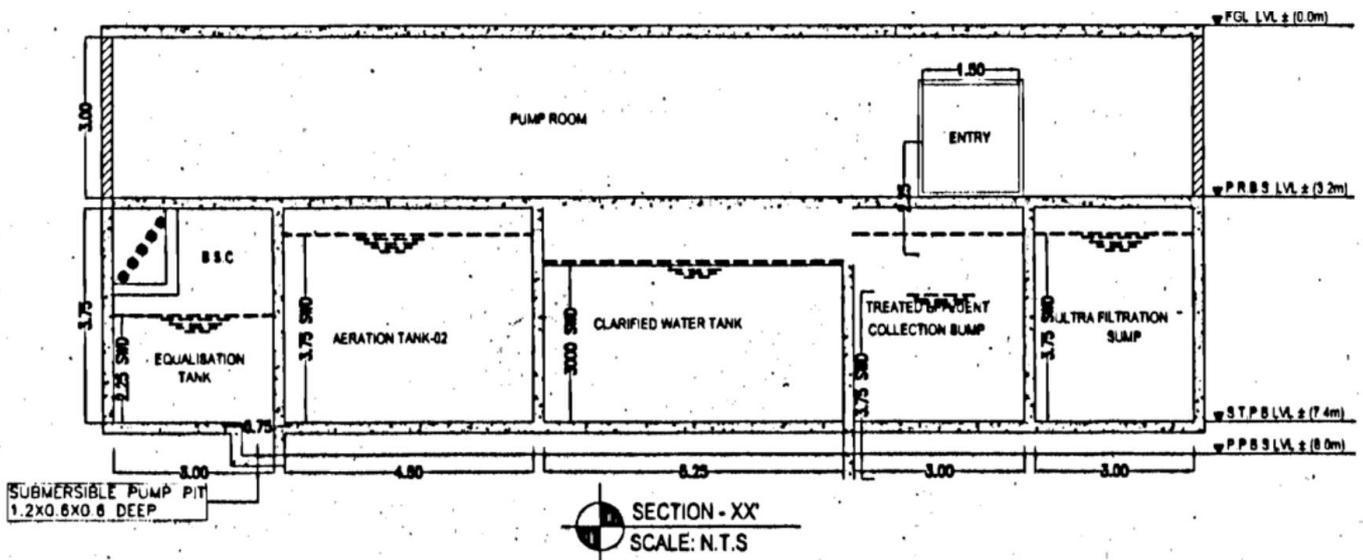
DTCP Plan – Enlarged (243/2013) – STP PLAN

SEWAGE TREATMENT PLANT (300 KLD)
 PLAN @ PLAT FORM LEVEL
 SCALE: N.T.S



2 Nos RAW SEWAGE TRANSFER PUMPS

SEWAGE TREATMENT PLANT (300 KLD)
 PLAN @ STP BOTTOM SLAB
 SCALE: N.T.S

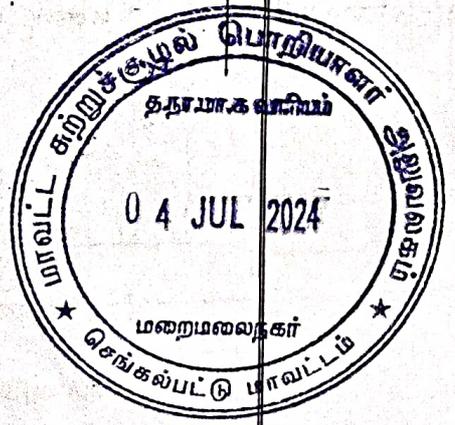
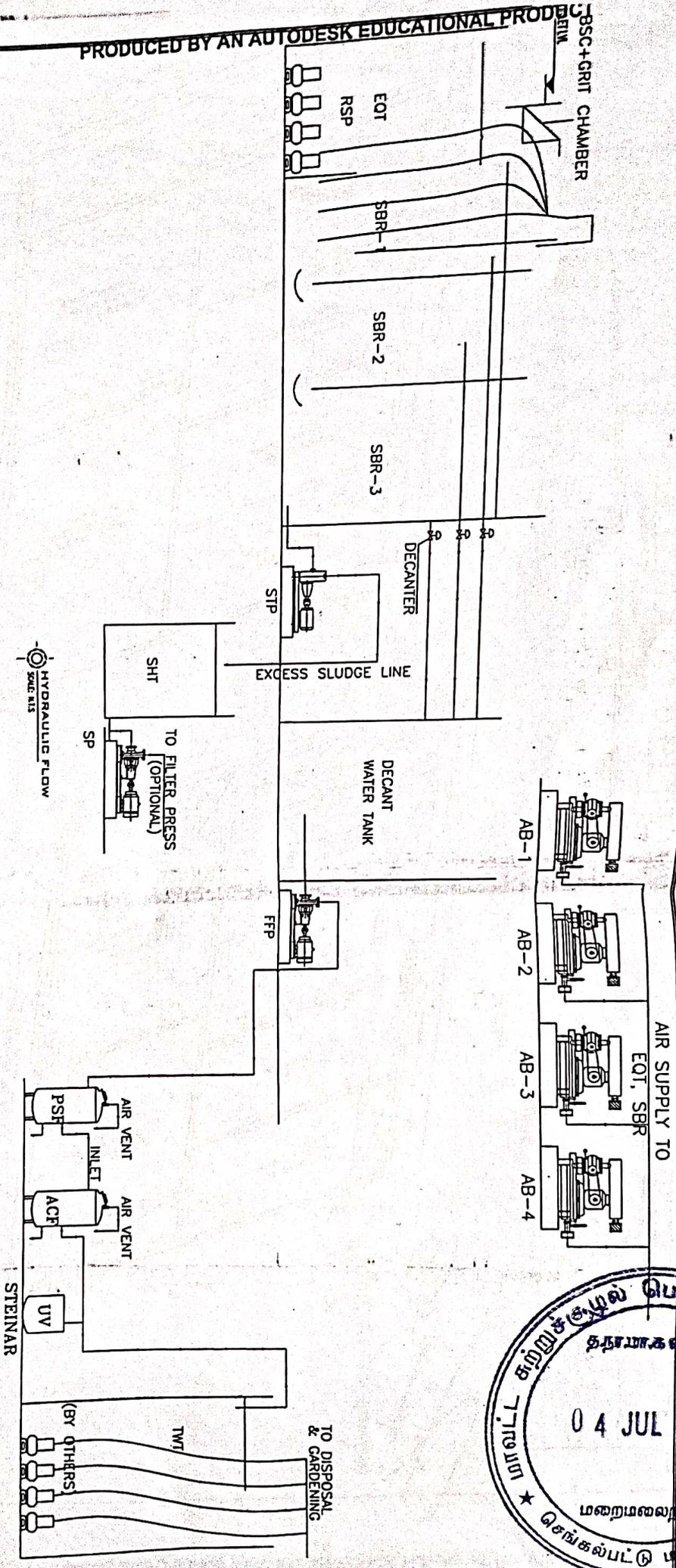


SECTION - XX
 SCALE: N.T.S

DTCP Plan – Enlarged (243/2013) – STP PLAN

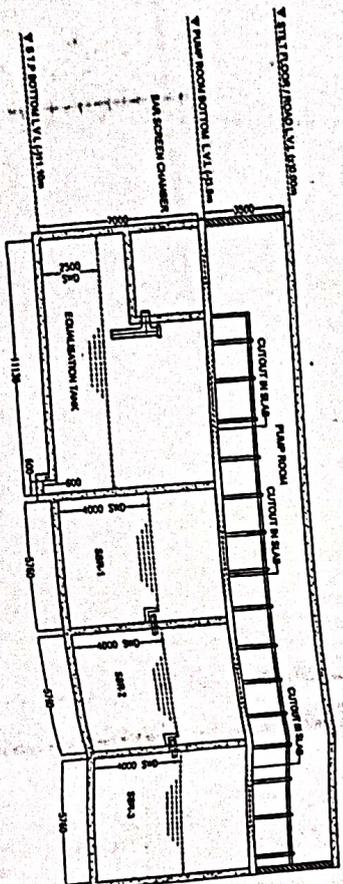
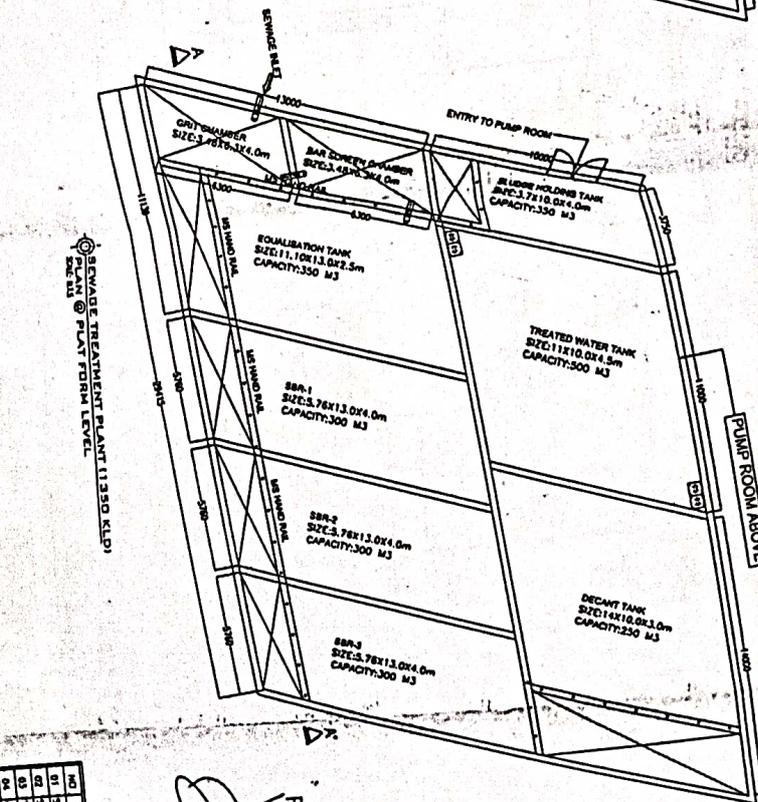
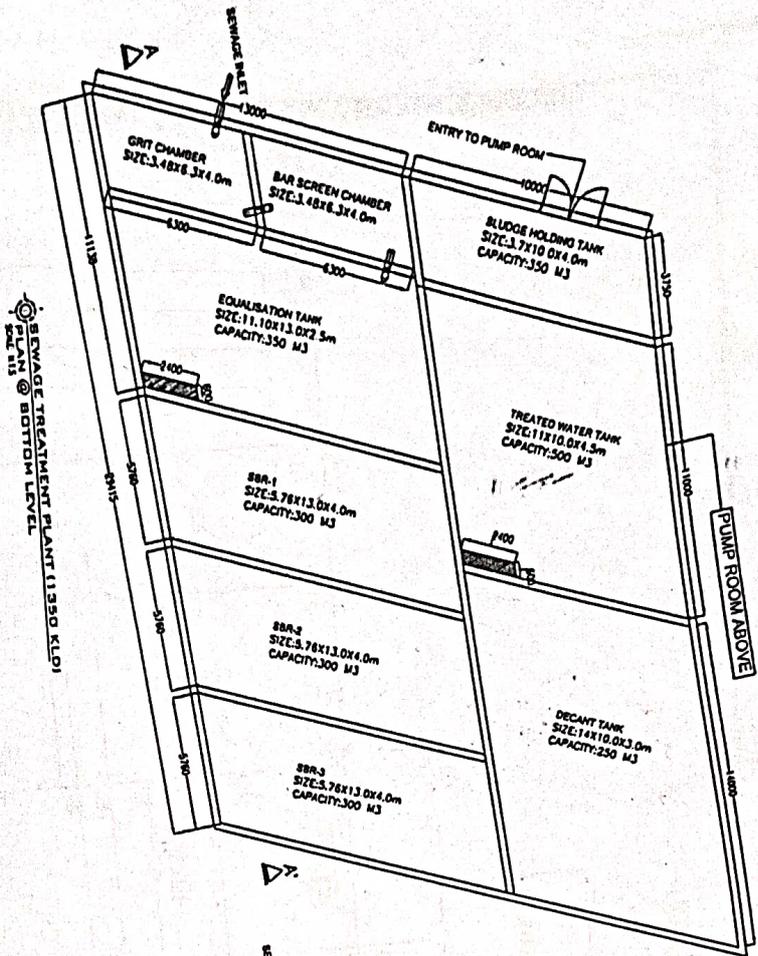
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 President
 The SBI Officers' Association (Gopnot Circle)



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UNIT DIMENSIONS

No.	Name of the Treatment Unit	Vol. of	Equivalent to Sewer
1	Grit Chamber	138.53 m ³ (4885.950)	
2	Bar Screen Chamber	138.53 m ³ (4885.950)	
3	Bludge Holding Tank	138.53 m ³ (4885.950)	
4	Equalisation Tank	138.53 m ³ (4885.950)	
5	SBR-1	138.53 m ³ (4885.950)	
6	SBR-2	138.53 m ³ (4885.950)	
7	SBR-3	138.53 m ³ (4885.950)	
8	Treated Water Tank	138.53 m ³ (4885.950)	
9	Decant Tank	138.53 m ³ (4885.950)	
10	Pump Room	138.53 m ³ (4885.950)	
11	Flow Meter	138.53 m ³ (4885.950)	

NO.	DESCRIPTION	DESCRIPTION
01	BLUDGE HOLDING TANK	
02	W/AND WATER BOTTLE	
03	W/AND WATER BOTTLE	
04	W/AND WATER BOTTLE	
05	W/AND WATER BOTTLE	
06	W/AND WATER BOTTLE	
07	W/AND WATER BOTTLE	
08	W/AND WATER BOTTLE	
09	W/AND WATER BOTTLE	
10	W/AND WATER BOTTLE	

For SBI Officers' Association (Chennai Circle)

[Signature]



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WEB CO

R.SUBRAMANIAN, J.

and

V.LAKSHMINARAYANAN, J.

The status report filed Mr.G.Raghul Kumar, Assistant Director/ Member Secretary, Town and Country Planning, Chengalpattu District discloses that there had been innumerable violations, which include encroachment of setback, space conversion of Economically Weaker Section flats into 1 BHK and 2.5 BHK flats, thereby reducing the number of apartments in each floor. The sewage treatment plant has been converted into water treatment plant, instead of four STPs there is only one STP available for 2400 apartments.

2. These are all very serious violations which cannot be condoned. Hence, the Authority is directed to take immediate action as per the provisions of the Town and Country Planning Act and report such action taken within a period of eight weeks from today.

3. Post after eight weeks.

(R.S.M., J.) (V.L.N., J.)

01.08.2024

dsa



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R.SUBRAMANIAN, J.
and
V.LAKSHMINARAYANAN, J.

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Cont.P.No.143 of 2024

01.08.2024